

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH,
COURT-IV

31. IA 2795/2021 IN
C.P. (IB)/477(MB)2020

CORAM:

SHRI RAJESH SHARMA
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **07.01.2022**

NAME OF THE PARTIES: PUNJAB NATIONAL BANK INTERNATIONAL
LIMITED
V/s
WARANA DAIRY AND AGRO INDUSTRIES
LIMITED

SECTION 22(3)(b) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Pradnyesh Sabnis, Ld. Counsel for the Applicant present. Mr. Rakesh Bothra, Interim Resolution Professional (IRP) present in person.

IA-2795/2021: This is an Application filed by the CoC for replacement of IRP Mr. Rakesh Bothra with RP Mr. Vivek Murlidhar Dabhade. The Resolution has been passed by majority of the CoC in its first meeting held on 02.11.2021. The Resolution has been approved by the by the required majority. The substitution of IRP with the RP Mr. Vivek Murlidhar Dabhade is approved. **IA-2795/2021 is disposed of.**

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)

Sd/-
RAJESH SHARMA
Member (Technical)

SVR